

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Mentioning Matter**  
IB-1683(ND)/2018

**IN THE MATTER OF:**

M/s. Crayaon Software Experts India Pvt. Ltd.

...OPERATIONAL CREDITOR

Vs.

M/s. Vas Data Services Pvt. Ltd.

...RESPONDENT

**SECTION**

U/s 9 of IBC, 2016

**Order delivered on 04.08.2021**

**CORAM:**

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

**PRESENT:**

For the Successful RA : Adv Mr. GP Madaan.

For the Respondent :

**ORDER**

Heard the submissions made by the Counsel for the Resolution Applicant. The Counsel for the Resolution Applicant has submitted that these matters are originally posted to 23.08.2021, but now for the reasons submitted by the Counsel for the Resolution Applicant, this matter and connected IAs are posted to 16.08.2021. The Counsel for the Resolution Applicant is directed to inform all the Counsels for the other side. The Court Officer may also send e-notice to all the Counsels for the other side. Let this matter be posted after next five days.

List the matter on 16<sup>th</sup> August, 2021.

- Sd -

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sd -

(P.S.N PRASAD)  
MEMBER (JUDICIAL)